



2026:AHC:180156

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 7941 of 2026

Omprakash And Another

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ajit Kumar
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard learned counsel for the applicants and learned A.G.A. for the State as well as perused the record.
2. The present anticipatory bail application has been filed on behalf of the applicants in Case Crime no. 803 of 2018, under Section 457, 380 of I.P.C., P.S. Kasganj, District Kasganj, with a prayer to enlarge them on anticipatory bail as the applicants apprehend their arrest in the abovementioned case.
3. Learned counsel for the applicants has submitted that the applicants have been falsely implicated in the present case. The applicants are not named in the FIR. Their names have surfaced during investigation in the statement of the co-accused. Learned counsel has further submitted that the applicants had been granted interim protection from arrest in Criminal Misc. Writ Petition No.5576 of 2019 vide order dated 28.02.2019. Learned counsel for the applicants, referring to the certified copy of the order sheet filed along with the supplementary affidavit today in Court, has stated that till date only summons have been issued against the applicants and no service of the said summons has been effected on the applicants.
4. Learned AGA has opposed the prayer for bail, however, could not point out any criminal antecedents of the applicants.

5. I have considered the submissions made by the Learned counsels for the parties.

6. The charge-sheet has already been submitted. Summons have been issued against the applicants. The applicants were not arrested during investigation and they are no longer required for any custodial interrogation or recovery.

7. Taking into account the entire facts and circumstances of the case, as also the fact that the case is of the year 2018 and the applicants are not stated to be absconders, it would be appropriate to enlarge the applicants on bail with a direction to appear before the trial court within four weeks and furnish bonds and participate in the trial.

8. In view of the above, the anticipatory bail application of the applicants is ***allowed***.

9. The applicants - **Omprakash and Ravi** shall appear before the trial Court within four weeks from today and shall be released on bail on filing their personal bond and surety in the like amount to the satisfaction of the Court concerned with the following conditions:-

i. The applicants shall remain present before the trial Court on each date fixed unless exempted by the trial Court;

ii. The applicants shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to any police officer;

iii. The applicants shall not leave India without the previous permission of the Court;

iv. The applicants shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively

for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 31, 2026
A. Pandey